## NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 26/10/2016 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/146/2016

NAME OF THE PETITIONER(S)

: Nirej V. Paul & another

NAME OF THE RESPONDENT(S)

: The Canning Industries Cochin Limited & 15 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

1. SRIKANT MOHAN For the R-I Company & 2. K. howtham Kuman Commsel for Petitioners of

## **ORDER**

Counsel for petitioner present. Counsel for R1 present. Counsel for petitioner already moved one application CA30/2016 in TCP/146/2016 in order to bring the LRs of deceased R2 on record. It is reported that R2 died on 19.04.2016 and the counsel for petitioner got the information about the same in the first week of September 2016 when a notice for AGM was circulated by R1. There is only the LR who is reported to be the Legal Adviser for R1 and son of the deceased. The counsel for R1 has no objection for bringing the LR of the deceased on record. The LR of R2 is allowed to be brought on record. Accordingly the CA is allowed. It has been be stated by the counsel for R1 that the AGM has be held and the item contained in resolution the AGM in relation to the disposal of the said property situated at Mangalore, has been passed by way of special resolution. The counsel for the petitioner has raised objections stating that the resolution did not contain the modus operandi to be followed for disposal of the said property. Both the counsels intend to file a memo suggesting the appropriate/suitable mode for disposal of the said property. The

matter is posted for final hearing in CA-19/2016. Put up on 22.11.2016 at 10.30

<u>A.M.</u>

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)